

MAR GREGORIOS COLLEGE OF LAW



MAR IVANIOS VIDYANAGAR, THIRUVANANTHAPURAM

AFFILIATED TO THE UNIVERSITY OF KERALA & APPROVED BY THE BAR
COUNCIL OF INDIA

FIRST NAAC ACCREDITED LAW COLLEGE IN KERALA



1ST MAR GREGORIOS NATIONAL MOOT COURT COMPETITION, 2023

25-27 JANUARY 2024



EXCLUSIVE
KNOWLEDGE PARTNERS



mgclmoot2023@mgcl.ac.in

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Nestled amid the picturesque environs of Mar Ivanios Vidya Nagar, the humble yet vibrant Mar Gregorios College of Law aspires to be a wellspring of academic excellence in legal education. Though our institution was established as recently as 2012, we strive to build upon the proud legacy of this campus, founded in 1949 by the esteemed Archbishop Geevarghese Mar Ivanios. The institution was conceived and made a reality by His Beatitude Baselios Cardinal Cleemis, the head of the Malankara Catholic Church. It is our privilege to be named after Archbishop Benedict Mar Gregorios, a profound humanist and accomplished linguist, economist and educationalist whose spirit of love and compassion we seek to embody. The establishment of this college was another milestone in the glorious Mar Ivanios Vidyanagar Campus which was founded in 1949 by the Servant of God Archbishop Geevarghese Mar Ivanios. It is, indeed, an honour and a privilege that this college has been named after such a great and noble soul who embodied in himself the eternal Dharma.

Since our beginnings a decade ago, we have diligently evolved into a center of educational excellence, attaining the distinction of being Kerala's sole NAAC-accredited law college. We offer five-year integrated B.A., LL.B., BBA, LL.B. and B.Com., LL.B. courses at the undergraduate level, and a specialized LL.M in Constitutional Law at the postgraduate level. Though we have been honored with accolades such as the SILF-MILAT National Institutional Excellence Award, our true reward is shaping bright legal minds and contributing meaningfully to the field of law. Beyond academics, we strive to spark creativity and inquiry across diverse realms, providing a holistic educational experience.

The Moot Court Society of Mar Gregorios College of Law is a dedicated body of students and faculty, aiming to enhance the advocacy and legal research skills of the students by promoting participation in Mooting, Client Counselling, ADR and Trial Advocacy Competitions. The Moot Court Society is steered by the Internal Competitions Committee, the External Competitions Committee, the Training Committee and the Technical Committee, the functioning of which is further supervised by the Core Committee.

The Moot Court Society was at the helm of the Commonwealth Legal Education Association Mooting Competition (South Asian Rounds) in 2022 successfully hosted by our institution. Additionally, the Society annually conducts Internal and Novice Mooting Competitions. In order to promote a mooting culture, the Society regularly organizes various training sessions and demonstrative workshops that assist the student body in getting accustomed to the nuances of mooting. Under the aegis of the Society, members have secured various accolades in National and International Moot Court Competitions across the country.

The 1st Mar Gregorios National Moot Court Competition is the maiden venture of Mar Gregorios College of Law, Thiruvananthapuram, scheduled to be held offline from 25th to 27th of January, 2024.

The competition aims to provide a stimulating platform for young legal minds to showcase their advocacy skills, engage in rigorous legal research and harness networking opportunities with fellow competitors, faculty, and legal professionals. We are proud to present our first-ever National Moot Court Competition, an event that epitomizes the spirit of legal advocacy and critical thinking. As we embark on this legal journey, we invite participants to experience the rich legal tradition and scenic beauty that our campus offers while engaging in a spirited competition.

Release of Rules & Moot Proposition	November 11, 2023
Late Date for Preliminary Registration	December 10, 2023
Last Date for Requesting Clarifications	December 15, 2023
Submission of Memorials	December 26, 2023
Declaration of the Results of the Memorial Selection Round	January 07, 2024
Last Date for Final Registration	January 15, 2024
Date of Reporting for Competition	January 25, 2024
Dates of the Competition	January 25-27, 2024

ARTICLE 1: REGISTRATION

The registration shall be done in two phases i.e., Preliminary registration and Final registration after memorial screening.

A. Preliminary Registration

The Preliminary Registration shall be completed on or before **December 10, 2023** using the Google Form provided below:

<https://forms.gle/QfY9dQJbnBppQrTM7>

B. Final Registration

After the result declaration of Memorial Selection Rounds, selected teams shall complete the Final Registration on or before **January 15, 2024**. The same shall be done through the Google Form provided below:

<https://forms.gle/gyxdYzHRewpqLEdf7>

ARTICLE 2: REGISTRATION FEES

A. Preliminary Registration

1. Teams shall pay an amount of **INR 3000** for the Preliminary Registration. The receipt of the same is required to complete the registration through Google Form.
2. The following particulars, among others are required for the Preliminary Registration:
 - (a) Details of the Participating Institution
 - (b) Details of the Team members
 - (c) Receipt of Payment
3. Upon Preliminary Registration, each team shall be given a *Team Code* which shall thereafter be used throughout the competition.

B. Final Registration

1. The selected teams shall pay an amount of **INR 2000** for the Final Registration. The receipt of the same is required to complete the registration through the Google Form.
2. Teams shall pay the amount towards the registration fee through the following link:

<https://feebook.southindianbank.com/FeeBookUser/org?id=295>

ARTICLE 3: TEAM COMPOSITION AND ELIGIBILITY

1. Students pursuing the three or five-year courses of the LL.B. degree or its equivalent in the academic year 2023-24 from any recognized law school/college/University in India are eligible to participate.
2. Each college shall send only *one (1) team* of such eligible participants.
3. Each team shall comprise a minimum of two and a maximum of three members. In a team of two members, both the members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member of the team shall be designated as a Researcher.
4. No additional member or team coach is allowed to accompany the team.

ARTICLE 4: SELECTION ROUNDS

A. First Round of Selection (Memorial Selection Round):

1. There shall be a Memorial Selection Round following the submission and evaluation of the Memorials.
2. The top 16 teams shall be selected based on their Memorial scores. Only these 16 teams shall be eligible to participate in the Oral Rounds

of the Competition. The Organising Committee reserves the right to increase the number of teams selected for the Oral Rounds.

3. The Memorial scores and the result of the Memorial Selection Round shall be published and the teams shall be notified of the same by **January 7, 2024**.

B. Second Round of Selection (Oral Rounds):

1. The Oral Rounds of the Competition shall be held physically at Mar Gregorios College of Law, Thiruvananthapuram over a period of three days from **January 25 to 27, 2024**.

2. The Competition shall consist of four sets of rounds: the Preliminary Rounds, the Quarter-final Rounds, the Semi-final Rounds and the Final Round.

3. The criteria for selection from the Preliminary Rounds will be based on league-cum-win method and the remaining advanced rounds, namely the Quarter-final Rounds, the Semi-final Rounds and the Final Round, will be knock-out rounds.

4. Memorial scores would not be taken into account for selection to Oral Rounds.

5. Prior to the commencement of an oral session, each team shall indicate to the Court Officers the division of time between the first and the second speaker and the time allotted for rebuttals and sur-rebuttals.

6. The decision of the judges on any procedural or factual dispute will be final. Time extensions may be given in every round at the discretion of the Judges.

7. Issues not addressed in the primary pleadings shall not be raised in the rebuttals or sur-rebuttals

ARTICLE 5 : MEMORIALS

1. Each Team registered through Preliminary Registration shall submit a soft copy of the memorials i.e., one for the Petitioner side

and one for the Respondent side, in both *.pdf* and *.docx* on or before **December 26, 2023**, 11.59 PM IST via:

a) Google Form: <https://forms.gle/CM9ymYsmhzgp1oGD9> , and

b) E-mail: mgclmoot2023@mgcl.ac.in

2. No change in the memorials shall be permitted afterward.

3. Additionally, each team shall submit *three (3) hard copies* of the memorials by post on or before **December 30, 2023** to the address given below:

***Mar Gregorios College of Law,
Mar Ivanios Vidyayanagar, Nalanchira,
Thiruvananthapuram, Kerala, India, 695015***

4. After the assessment of the memorials, the list of selected memorials shall be published on **January 07, 2024**.

5. Format of Memorials:

(a) Font: Times New Roman

(b) Font Size: 12 pts

(c) Line spacing: 1.5 Pts

(d) Paragraph: Justified

(e) Standard International A4 Size Page

6. Format of Footnotes:

(a) Font: Times New Roman

(b) Font Size: 10 Pts

(c) Line Spacing: 1 Pt

(d) Paragraph: Justified

7. Quotations from sources outside of the memorial of Fifty (50) words or more in any part of the Memorial shall be block quoted (i.e., right and left indented) and must be single-spaced.

8. The Memorial *shall not* contain details identifying the participants or their institution.

9. The Petitioner and Respondent memorials must be differentiated by *Blue* and *Red* colour cover pages, respectively.

10. Memorials for both sides should contain the following in order:

- | | |
|---------------------------|------------------------------|
| a) Title Page | f) Statement of Jurisdiction |
| b) Table of Contents | g) Statement of Facts |
| c) Index of Authorities | h) Summary of |
| d) Table of Cases | Arguments/Pleadings |
| e) Table of Abbreviations | i) Arguments Advanced |
| (optional) | j) Prayer |

11. The Title Page shall include:

- a) The Name of the Court
- b) The Name and Year of the Competition
- c) The Cause Title
- d) The Title of the Document (i.e., '*Memorial for the Respondent*' or '*Memorial for the Petitioner*')
- e) The Team Code on the top right corner (E.g., for Team MG-16, the Memorial for the Petitioner shall indicate 'MG-16P' and the Memorial for the Respondent shall indicate 'MG-16R')

12. The Memorial shall not exceed more than *thirty-five (35) pages*.

The following contents are included within the stipulated page limit:

- a) Pleadings
- b) Conclusions
- c) Annexures, if any
- d) Appendices and Footnotes

13. The following shall not be included in the limit of *thirty-five (35) pages* set out for the Memorial:

- | | |
|---------------------------|------------------------------|
| a) Title Page | e) Statement of Jurisdiction |
| b) Table of Contents | f) Statement of Facts |
| c) Index of Authorities | g) Questions Presented |
| d) Table of Abbreviations | h) Summary of Pleadings |

ARTICLE 6: ASSESSMENT OF MEMORIALS

1. The Memorials shall be assessed by a Committee of Judges. Every memorial shall be marked out of *Hundred (100) marks* and the total memorial score shall be the sum of both sides (Petitioner/Respondent).
2. The Marking Criteria and the Marks Allocated to each category are as listed below:

SL NO.	CATEGORY	POINTS
1.	Knowledge of Facts and Law	Min: 10 pts; Max: 20pts
2.	Proper & Articulate Analysis	Min: 10 pts; Max: 20pts
3.	Extent & Use of Research	Min: 10 pts; Max: 20pts
4.	Clarity & Organisation	Min: 10 pts; Max: 20pts
5.	Citation of Sourcing	Min: 05 pts; Max: 10pts
6.	Grammar & Style	Min: 05 pts; Max: 10pts

3. Delay in the submission of the memorials, use of incorrect font or font size, use of font of inconsistent size, or improper line spacing, failure to include all parts of the memorial, or inclusion of an unremunerated part, substantive legal argument outside of approved sections of memorial, improperly formatted index of authorities, excessive length, failure to include necessary information

on the memorial cover, inclusion of any identifying mark, character or text in the memorial shall result in imposition of penalties.

ARTICLE 7: COMPENDIUM

1. Submission of a compendium is not mandatory, however, should the team prefer to do so, they may submit it to the Court Officers before the commencement of the session.
2. The compendium shall not contain any visible identification marks. For instance, judgments downloaded from institutionally subscribed sources may contain details of the participant or institution. Such negligence shall not be excused.

ARTICLE 8: ORAL ROUNDS

A. Preliminary Rounds

1. Each team shall have to argue twice, once as the Petitioner and once as the Respondent.
2. The maximum time allotted for oral submissions shall be *thirty (30) minutes* for each team. This time is inclusive of the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker shall reserve more than *fifteen (15) minutes* for their individual oral submissions.
3. No team shall be allowed more than *five (5) minutes* for rebuttal or sur-rebuttal. The sur-rebuttal shall be limited to the rebuttals made by the opponent team. Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

B. Quarter-final Rounds

1. Selection from the Preliminary Rounds shall be on the basis of league-cum-win method and the selected *eight (8) teams* shall qualify for the Quarter-final Rounds.

2. The maximum time allotted for oral submissions shall be *thirty (30) minutes* for each team. This time is inclusive of the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker shall reserve more than *fifteen (15) minutes* for their individual oral submissions.

3. No team shall be allowed more than *five (5) minutes* for rebuttal or sur-rebuttal. The sur-rebuttal shall be limited to the rebuttals made by the opponent team. Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

C. Semi-final Rounds

1. The *four (4) teams* winning the Quarter-final Rounds will qualify for the Semi-final Rounds.

2. The maximum time allotted for oral submissions shall be *forty-five (45) minutes* for each team. This time is inclusive of the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker shall reserve more than *twenty-five (25) minutes* for their individual oral submissions.

3. No team shall be allowed more than *five (5) minutes* for rebuttal or sur-rebuttal. The sur-rebuttal shall be limited to the rebuttals made by the opponent team. Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

D. Final Round

1. The *two (2) teams* winning the Semi-final Rounds will qualify for the Final round.

2. The maximum time allotted for oral submissions shall be *forty-five (45) minutes* for each team. This time is inclusive of the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker shall reserve more than *twenty-five (25) minutes* for their individual oral submissions.

3. No team shall be allowed more than *five (5) minutes* for

rebuttal or sur-rebuttal. The sur-rebuttal shall be limited to the rebuttals made by the opponent team. Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

ARTICLE 9: MARKING CRITERIA FOR ORAL PRESENTATIONS

1. The judges would assign marks to each individual speaker out of a *hundred (100) marks*. The team score would be the aggregate of the total marks for oral presentations of the 2 speakers out of *two hundred (200) marks*. The following shall be the Marking Criterion and the Marks allocated to each category:

a) Knowledge of Law - (30)

Excellent (27-30 pts); Very Good (24-27pts); Good (21-24 pts); Adequate (19-21 pts); Poor (15-19 pts.)

b) Application of Law to Facts (25)

Excellent (23-25 pts); Very Good (21-23 pts); Good (19-21 pts); Adequate (16-19 pts); Poor (15-16 pts.)

c) Ingenuity and Ability to Answer Questions (30)

Excellent (27-30 pts); Very Good (24-27 pts); Good (21-24 pts); Adequate (19-21 pts); Poor (15-19 pts.)

d) Style, Poise, Courtesy and Demeanour (10)

Excellent (9-10 pts); Very Good (8-9 pts); Good (7-8 pts); Adequate (5-7 pts); Poor (4-5 pts.)

e) Time Management and Organization (5)

Excellent (5 pts); Very Good (4 pts); Good (3 pts); Adequate (3 pts); Poor (1 pt.)

ARTICLE 10: RESEARCHER'S TEST

1. A Researcher's Test will be conducted for the qualifying teams after the memorial selection rounds. This test aims to evaluate the research skills of the team researchers.
2. The test will consist of a written component and an interview round. The written test will assess skills such as legal research, memorial drafting, and awareness of current legal developments. The interview round will evaluate the researchers' subject knowledge, analytical thinking, and articulation of the subject.
3. Only the researchers from the teams qualifying the Memorial Selection Rounds will be eligible to take the test.
4. The scores obtained in this test will be considered for determining the Best Researcher.
5. The Researcher's Test for qualifying teams will be conducted offline at the competition venue.
6. Comprehensive details regarding the test format, syllabus, evaluation process etc. will be provided to the qualifying teams in advance.

ARTICLE 11: CLARIFICATIONS

1. The last date for seeking clarifications regarding the Moot proposition is **December 15, 2023**.
2. Clarifications may be sought at mgclmoot2023@mgcl.ac.in

ARTICLE 12: CODE OF CONDUCT

A. Court Manners

1. The language for the competition shall be English to maintain uniformity.
2. All participants must maintain proper decorum in the court during the competition and conduct themselves in a manner befitting the legal profession.

3. Communication of any form between the participants and any person, other than the court officers and judges on the bench, is strictly prohibited. Any such communication will result in disqualification or penalty.
4. Submission of any written material other than memorials and compendia is prohibited.
5. Failure to appear in allotted courtrooms at the scheduled time shall result in penalty or disqualification.
6. Prohibition of Scouting: Participants, reserves, or persons affiliated with a team cannot observe arguments in any courtroom where their team is not competing, as long as their team remains in the competition. Violations of the scouting prohibition will result in disqualification.

B. Dress Code

1. All participants must adhere to the formal dress code during the competition rounds. The dress code mandates *White Shirt, Black Trousers and Black Blazer* for men; *White Salwar Kurta or Black Trousers/ Skirt and White Shirt with Black Blazer* for women.

ARTICLE 13: AWARDS

1. The *Winning team* and *Runner-Up team* would be awarded Trophies, Cash Prizes and Certificates in recognition of their achievements. There will also be awards for the *Best Memorial*, *Best Advocate* and *Best Researcher* based on the evaluation during the competition.
2. All participating teams will be awarded Participation Certificates.

ARTICLE 14: DISPUTES

1. It shall be the discretion of the Organizing Committee to decide on any violation of the provisions of the Rules and Regulations during the rounds and whether that violation entails a penalty. If a

participating team, Judge, or Court Officer believes there has been a violation of the provisions, they must inform the Organizing Committee of their claim. The Organizing Committee shall review the merits of each claim and provide direction to judges on factoring any verified violations in their scoring.

2. Any dispute regarding the conduct of the 1st Mar Gregorios National Moot Court Competition shall be referred to the Dispute Resolution Committee before the end of the competition. In all matters of complaints or disputes, the decision of the Dispute Resolution Committee shall be final.

ARTICLE 15: ACCOMMODATION

1. Accommodation will be arranged for all teams from *January 25 to 27, 2024*. Interested teams are requested to indicate their accommodation requirements to the Organizing Committee well in advance to enable arrangements via the *Final Registration Form*.

ARTICLE 16: MISCELLANEOUS

1. Cheating, misconduct, or using unfair means of any kind is strictly prohibited and if indulged in, shall result in disqualification of the team.

2. The participants are required to comply with the rules formulated by the Organizing Committee at all times during the Competition.

3. If any one of the members of a team is informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly informed.

4. The Moot Proposition is not meant to resemble any incident or person, alive or dead. Any resemblance between the two is merely coincidental.

ADYA V. STATE OF MIDHILA & ORS.

1. SHIKHA and ADYA are a same-sex couple living together for the past ten years in the city of 'Cambay'. The city Cambay is the capital state of 'Midhila', a state in the Indian Union. SHIKHA was a tall and hefty woman very bold and dynamic and two years older than Adya. On the other hand, ADYA was a slim and fair woman of moderate build very silent and reclusive. Both of them were lesbians in their sexual orientation. In the year 2010 they both studied together as young teenage girls for a computer course. There they became intimate and fell in love with each other. After the studies, SHIKHA obtained a job as a bank officer. ADYA remained at her home. A year later, when the parents started looking for a bridegroom, ADYA confided to them that she is not interested in a matrimonial relationship and prefers to remain a spinster. This disclosure created much turbulence in the family. ADYA who was in constant touch with SHIKHA communicated to her, the developments in her home. SHIKHA rented a flat in Cambay and invited ADYA to stay and live with her. ADYA left her home overcoming the vehement opposition of her family and started to live-in with SHIKHA. Thereupon, ADYA'S family severed all their relationship with their daughter.

2. In the initial years of living together, the couple had a pleasant and intimate relationship. Two months after ADYA's moving into the flat of SHIKHA, they both went to a nearby temple and garlanded each other in front of the deity and promised each other to be true in their relationship. Some months after this, ADYA acquired a job in a Computer Center for a small salary. The couple entered into an agreement to share

their incomes for common household and to continue only their monogamous relationship. Two years after the start of the 'live-in relationship' SHIKHA got promoted as an officer in the bank and she purchased a new flat in 'Calighat,' a suburban locality in Cambay. Initial payment of the total cost of the flat was paid by SHIKHA with the amount obtained through a housing loan. The flat was purchased in the name of SHIKHA, but both partners contributed in paying further instalments.

3. After seven years of 'live-in relationship,' the relationship between the couple got strained. SHIKHA started living her own life and contributed only a small amount to their common household. As time went by SHIKHA started abusing ADYA physically and mentally. In front of the neighbours, ADYA was continuously insulted. ADYA was subjected to physical assault and criminal force regularly. At this point of time, SHIKHA got into another relationship with a Colleague 'Rathi'. She was some years younger than Adya and became a frequent visitor to the shared household of the couple. This aggravated the existing rift between the couple and ADYA went into a state of depression. With the assistance of her friends at the computer establishment, she went into treatment and slowly recovered. On return to their home after treatment, ADYA found Rathi staying in one room of their flat. SHIKHA started harassing and threatening ADYA to evict her from the flat which was in SHIKHA's name. Fed up with the brutal harassment and violence ADYA on the advice of her friends filed a complaint against SHIKHA to the protection officer of the locality under PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005. Rathi was also arraigned as a Respondent. ADYA claimed for a protection order and residence order under the Act. The Protection officer

rejected the complaint, without even preparing a domestic incident report. The stand taken by the officer was that the Complainant is not a 'person aggrieved' under the provisions of the Act as there is no relationship in the 'nature of marriage' and hence no 'domestic relationship' exists. Further, the respondents are not properly arrayed too. ADYA then filed an application directly to the First-Class Judicial Magistrate of Calighat, having jurisdiction to try such cases. The Magistrate also rejected the complaint on the same grounds and also considering the fact that a domestic incident report has not been prepared. Thereupon, ADYA filed an appeal to the Sessions Court of Cambay, which too was disallowed on similar grounds.

4. Aggrieved by these rejections ADHYA files a petition before Honourable High Court of Midhila invoking Art 226 of the Constitution. ADHYA claims that Section 2 of the PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT 2005 is discriminatory and unreasonable. The definitions of the terms 'person aggrieved,' 'Domestic relationship', 'Respondents' are vague and ambiguous. This confers arbitrary powers to the officers to pick and choose. The petitioner further claims that as she is a woman and is suffering in a domestic relationship she is entitled to every protection under the Act. Further, she is being discriminated against solely on the ground of her sexual orientation and the same in the period of post 'Navtej Singh Johar' case will amount to violation of her right under Art 21 of the Constitution and her right to privacy. She also claims that the State government has not sensitized the officers under the Act of the changed circumstances after the judgment of the case cited above, and has thereby failed in their duty. She also submits that a declaration be given, that the

'person aggrieved' under the Act includes a woman in a same-sex 'live-in relationship' and the term 'domestic relationship' under the Act includes a same-sex couple in such a relationship. Considering all these facts the protection officer should be directed to initiate action on the petitioner's complaint.

5. On the other hand, the state submits that the case is not maintainable and Petitioner is not entitled to any reliefs under the PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT. Further, as there exists no 'domestic relationship' coming within the purview of the Act the petitioner is also not a 'person aggrieved'. The case is posted for hearing on January 24th.

*Proposition created by Prof. Manoj Krishna, Associate Professor,
PG Department, Mar Gregorios College of Law, Trivandrum*

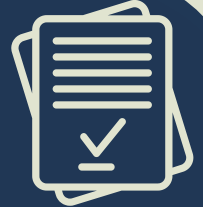


Preliminary Registration

<https://forms.gle/QfY9dQJbnBppQrTM7>

Final Registration

<https://forms.gle/gyxdYzHRewpqlEdf7>



Online Payment

<https://feebook.southindianbank.com/FeeBookUser/org?id=295>

Memorial Submission

<https://forms.gle/CM9ymYsmhzgp1oGD9>



For Further Details & Clarifications, Contact:

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Archbishop-Catholics**

Patron & Manager, Mar Gregorios College of Law,
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Mr. Ramachandran Nair, Vice Principal (Academics)

Mrs. Ushakumari K G, Vice Principal (Administration)

FACULTY CO-ORDINATORS, MOOT COURT SOCIETY

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Mrs. Sushma George Mathew, Assistant Professor

Mrs. Nandhu C., Assistant Professor

STUDENT CO-ORDINATORS, MOOT COURT SOCIETY

Muhammed Nihal, President

Aleena Johnson, Vice-President

CORE COMMITTEE MEMBERS, MOOT COURT SOCIETY

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Firdous A., Joint Secretary

Athulya Anna Ponnachan, Training Coordinator

Aavani R. C., External Competitions Coordinator

Divya Mariam Saji, Internal Competitions Coordinator